

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

CRIMINAL PETITION (SR) No.11695 OF 2026

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
	25.10.2026	<p><u>PKC, J:</u></p> <p>Heard learned counsel for the petitioner and learned counsel for the Public Prosecutor appearing for State.</p> <p>Arguments of the petitioner is that the offences rejected against the petitioners are accept Section 109 of Bharatiya Nyaya Sanhita and other offence are punishable below five years. The petitioners have not considered any such alleged act. Even, there is no specific overt act that is stated in the report of defecto complainant attracting the alleged offences. Learned counsel has brought to the notice of the documents relating to hospitals reports. Learned counsel has argued that petitioner No.1 who is the accused No.3 had head injury at 11.30 a.m. and he went to the Government General Hospital, Kadapa. MLC was also recorded. The alleged incident under this crime said to have happened at 12:30 P.M.</p> <p>Learned counsel relied on page 27 and</p>	

		<p>29 of the material papers annexed along with the petitioner. Learned counsel further relied on Manjeeth Singh Vs. State of Uttar Pradersh and Mohammad Rasal and another Vs. State of Kerala which is pending before Hon'ble Supreme Court on the ground that the High Court has jurisdiction under present provisional law.</p> <p>The learned Public Prosecutor submitted that connected petitions are posted on 26.10.2026. His contention is that the petitioners are involved in the alleged offence. Apart from that the petitioners subsequent to the incident have allegedly damaged the vehicles of the complainant.</p> <p>Considering the contentions of both learned counsels, the relevant record is required from the prosecution to proceed further.</p> <p>The learned counsel for petitioners sought to consider interim direction to the petitioner No.1 who is hospitalized with head injury.</p> <p>Let the prosecution file the record.</p> <p>Post on 26.10.2026.</p> <p>Till then i.e., 26.10.2026, respondent</p>	
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		<p>shall not take coercive steps against the 1st petitioner for this crime. The 1st petitioner shall co-operate the respondent in further investigation shall not cause any interference in process of investigation in this crime. Any violation, the respondent is at liberty to take appropriate steps.</p> <p style="text-align: right;">PKC, J</p> <p>GCD/Ksj</p>	
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